

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 53/(MAH)/2017  
CA No.

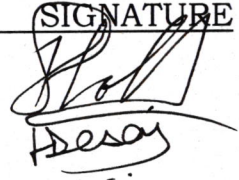
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.04.2017

NAME OF THE PARTIES: Nicomet Industries Ltd.  
V/s.  
Hariprabha Chemicals Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
25.	Mr. Karl Shroff Mr. Hersh Delai		

Order

CP No.53/I&BP/NCLT/MB/MAH/2017

Since the Certificate given by the Bank is not reflecting as to from when the Corporate Debtor failed to make payments towards the debt mentioned in this Company Petition, the Petitioner is hereby directed to file a Certificate reflecting the authorized default within two weeks hereof.

List this matter for hearing on 17.4.2017.

Sd/-  
**V. NALLASENAPATHY**  
Member (Technical)

Sd/-  
**B.S.V. PRAKASH KUMAR**  
Member (Judicial)